

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1770/2002

Monday, this the 15th day of July, 2002

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble S.A.T. Rizvi, Member (A)

Shri S.Sugunan  
son of Late Shri P.K.Srinivasan  
Aged 51 years  
Dy. Armament Supply Officer Grade II  
Naval Headquarters  
DGAS/West Block No.V  
R.K.Puram, New Delhi-66  
Residing at: D-503, P.V.Hostel,  
Lodhi Road, New Delhi-3

..Applicant  
(Applicant in person)

Versus

1. Union of India through  
The Defence Secretary  
Ministry of Defence  
South Block  
New Delhi-11

..Respondent

O R D E R (ORAL)

By Mrs. Lakshmi Swaminathan, VC (J):

We have heard the applicant Shri S.Sugunan. He is aggrieved by the action of the respondents in issuing charge-sheet dated 13/14.6.2002 to which he has also filed replies/representation on 1.7.2002. This OA has been filed on 10.7.2002 praying for quashing of the charge-sheet. An interim relief has also been sought to keep the charge-sheet in abeyance till the final disposal of the OA and to consider the representation dated 1.7.2002 to drop the charges.

2. In the aforesated facts and circumstances of the case, we consider that this OA is pre-mature, having regard to the provisions of Section 20 of Administrative Tribunals Act, 1985 and is, therefore, liable to be dismissed. The respondents have not been given any

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(2)

reasonable opportunity of time to take a decision on the aforesaid reply given by the applicant to the charge-sheet dated 13/14.6.2002.

3. In the facts and circumstances of the case, OA is dismissed in limine.

*S.A.T. Rizvi*

(S.A.T. Rizvi)  
Member (A)

*Lakshmi Swaminathan*

(Mrs. Lakshmi Swaminathan)  
Vice Chairman (J)

/sunil/